

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF**M/s BLUE WHALE MACHINERY TECHNOLOGIES PRIVATE LIMITED**

Sl. No.	Particulars	Details
01	Name of corporate debtor	BLUE WHALE MACHINERY TECHNOLOGIES PRIVATE LIMITED
02	Date of incorporation of corporate debtor	19/11/2007
03	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Bangalore, KA
04	Corporate Identity Number of Corporate Debtor	U29128KA2007PTC044409
05	Address of the registered office and principal office (if any) of corporate debtor	No. 284, 2 nd Floor, Between 17 th and 18 th Cross, Sampige Road, Malleswaram, Bangalore, KA 560003 IN
06	Date of closure of insolvency resolution process	16-09-2020 Date of order of Hon'ble NCLT, BB. (Order uploaded on 12-10-2020)
07	Liquidation commencement date of corporate debtor	16-09-2020 Date of order of Hon'ble NCLT, BB. (Order uploaded on 07-12-2020)
08	Name and registration number of the insolvency professional acting as liquidator	M V Sudarshan Reg. No. IBBI/IPA-002/IP-N00561/2017-18/11707
09	Address and email of the liquidator as registered with the Board	Address: No.984/13, 8th Main, Girinagar II Phase, Bangalore-560085, KA. Mob:9620300691 Email: sudarshan.mv@outlook.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: No.984/13, 8th Main, Girinagar II Phase, Bangalore-560085, KA. Mob:9620300691 Email: sudarshan.mv@outlook.com
11	Last date for submission of claims	08-01-2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bangalore Bench, has ordered the commencement of liquidation of the Inmark Retail Private Limited on 16-09-2020, however order uploaded on the portal on 07-12-2020.

The stakeholders of Blue Whale Machinery Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 08-01-2021, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09-12-2020
Place: Bangalore



Name and Signature of the Liquidator

M V Sudarshan
M V Sudarshan